

TELECOM DISPUTES SETTLEMENT AND APPELLATE TRIBUNAL NEW DELHI

DATED THE 10th JULY, 2001

APPEAL NO. 6 of 2001

WITH

(M.P.NO.13/2001)

Bharat Sanchar Nigam Ltd. & Ors. ... Appellants
Versus
Telecom Regulatory Authority of India & Ors ... Respondents

BEFORE:

**HON'BLE MR. JUSTICE SUHAS C. SEN,
CHAIRPERSON
MR. R.U.S. PRASAD, MEMBER
MR. P.R. DASTUPTA, MEMBER**

For the Appellant : Sh. Maninder Singh, Sh. Ankur Talwar,
Advocates.
For the Respondents : Shri Somasekhar Sundaresan, Advocate

ORDER

The Telecom Regulatory Authority of India's order holding that it has no jurisdiction in this dispute has not been challenged. In view of this, any order passed without jurisdiction will be a nullity. The impugned order is, therefore, set aside, this will, however, not prevent the respondents from seeking relief in some other forum or in any other manner as they may be advised. No disconnection will take place for a period of at least 15 days.

This appeal is disposed of accordingly,

Sd/-

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(SUHAS C. SEN)
CHAIRPERSON

Sd/-

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(R.U.S. PRASAD)
MEMBER

Sd/-

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(P.R.DASGUPTA)
MEMBER

